

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE N̄ORMS COMMITTEE-II MEETING NO. 35/81 SCHEDULED TO BE HELD ON 30.11.2010 BUT ACTUALLY HELD ON 07.12.2010.

The Meeting No. 35/81 of Norms Committee-II was held on 07.12.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh	M/o Steel
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K.Funda, AD	MSME
5.	Ms. R.L.Devi, Dy. DG	DGFT
6.	Shri Raman Kumar, F.T.D.O	DGFT

1	Case No.:1/35/81-ALC2/2010	Party Name:TRINITRON CONTROL SYSTEMS PVT.LTD.	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status: Deferred
	HQ File :01/81/050/00342/AM11/	RLA File :05/24/040/00271/AM11/	Lic.No/Date:0510276977 12.11.2010	Defer Date: 18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

2	Case No.:2/35/81-ALC2/2010	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status: Deferred
	HQ File :01/81/050/00343/AM11/	RLA File :09/24/040/00229/AM11/	Lic.No/Date:0910044261 12.11.2010	Defer Date: 18.01.2011

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.

3	Case No.:3/35/81-ALC2/2010	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status: Deferred
	HQ File :01/81/050/00344/AM11/	RLA File :09/24/040/00282/AM11/	Lic.No/Date:0910044263 12.11.2010	Defer Date: 18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

4	Case No.:5/35/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status: Deferred
	HQ File :01/81/050/00346/AM11/	RLA File :05/23/040/00215/AM11/	Lic.No/Date:0510277093 15.11.2010	Defer Date: 18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

5	Case No.:4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status: Deferred
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date: 18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

6	Case No.:6/35/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status: Deferred
	HQ File :01/81/050/00347/AM11/	RLA File :05/23/040/00205/AM11/	Lic.No/Date:0510277227 18.11.2010	Defer Date: 18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

7	Case No.:7/35/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status: Deferred
	HQ File :01/81/050/00348/AM11/	RLA File :07/24/040/00309/AM11/	Lic.No/Date:0710075480 18.11.2010	Defer Date: 18.01.2011

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.

8	Case No.:8/35/81-ALC2/2010	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status: Deferred
	HQ File :01/81/050/00349/AM11/	RLA File :05/24/040/00204/AM11/	Lic.No/Date:0510277416 22.11.2010	Defer Date: 18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

9	Case No.:9/35/81-ALC2/2010	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status: Deferred
	HQ File :01/81/050/00350/AM11/	RLA File :07/24/040/00330/AM11/	Lic.No/Date:0710075641 25.11.2010	Defer Date: 18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

10	Case No.:10/35/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:35/81-ALC2/2010 30.11.2010	Status:Closed
	HQ File :01/81/050/00351/AM11/	RLA File :07/24/040/00336/AM11/	Lic.No/Date:0710075642 25.11.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

PART – AR – FRESH

CASE NO. AR - 74	M/s. Nazareth Metals, Mumbai
Meeting No. 35/81	HQ. F. No. As per table given in the Agenda. (C-4)
Dated: 30.11.2010	Adv. Auth. No & dated As per table given in the Agenda. (C-2)
	RLA's F. No. As per table given in the Agenda. (C-3)

Decision : NC decided to send a letter to RA with a copy to firm to submit following documents and forward to DIPP and MSME for comments:-

1. Copy of application in r/o all eight licences.
2. Copy of all licences .

NC also decided to forward the earlier decision of NC in r/o above mentioned licences to DIPP and MSME.
